

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
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05.03.2009

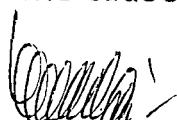
OA No. 478/2007

Mr. P.N. Jatti, Counsel for applicant.
Mr. Gaurav Jain, Counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the applicant submits that he wants to withdraw this OA with liberty reserved to him to file substantive OA as according to him, the some of the persons who have been approved for compassionate appointment have obtained less marks than the applicant and as such, the applicant was ignored even being more deserving candidate than some of the persons who have been approved for compassionate appointment.

In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.


(M.L. CHAUHAN)
MEMBER (J)

AHQ